

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1247

ANSWERED ON:13.08.2013

ARREST OF JUVENILES

Aaron Rashid Shri J.M.;Bhadana Shri Avtar Singh;Rajukhedi Shri Gajendra Singh

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has recently received any complaint that Delhi Police personnel have illegally kept some juveniles in lock-ups in a private building in Vijay Vihar, Delhi;

(b) if so, the details thereof;

(c) whether it is a fact that these juveniles were beaten numb regularly, sodomised and tortured by the police personnel; and

(d) if so, the details thereof and the action taken against the guilty personnel?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. One boy aged 17 years made a complaint that he alongwith 05 juveniles were detained illegally for 06 days in a vacant DDA flat known by the name of Lal Quarter and at other places by Head Constable Lal Singh, Constable Rahul and three other police personnel. On this, a case vide FIR No. 328/13 dated 10.07.2013 u/s 323/342 IPC has been registered at PS Vijay Vihar, New Delhi.

(c): There were no allegations of numb beating and sodomy by alleged police personnel. On the allegations, criminal case has been registered as detailed above.

(d): On the basis of preliminary enquiry, 05 police personnel have been placed under suspension. A departmental enquiry has been initiated against 05 police personnel and a show cause notice for censure has been issued to the then SHO/PS Vijay Vihar for lack of supervision.